

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 92/95
Transfer Application No.

Date of Decision : 10/4/1995

Hansraj Natuji

Petitioner

Shri. D.V. Gangal

Advocate for the
Petitioners

Versus

Union of India & Ors.

Respondents

Shri. V.S. Masurkar

Advocate for the
respondents

C O R A M :

The Hon'ble Shri Justice M.S.Deshpande, Vice-chairman

The Hon'ble Shri P.P. Srivastava, Member (A)

(1) To be referred to the Reporter or not? M

(2) Whether it needs to be circulated to other Benches of the Tribunal? M

(M.S.Deshpande)
Vice chairman

J*

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. 92/95

Hansraj Natuij .. Applicant

Vs.

Union of India & Ors. .. Respondents

CORAM : 1. Hon'ble Shri Justice M.S.Deshpande, V.C
2. Hon'ble Shri P.P. Srivastava, Member (A)

Appearances

1. Shri.D.V.Gangal
Advocate
for applicant
2. Shri. V.S.Masurkar
Advocate
for respondents

ORAL JUDGMENT

DATED : 10/04/1995

(Per Shri Justice M.S.Deshpande, V.C)

Heard the learned counsel.

2. The first relief has not been pressed by the applicant and we find that it cannot be pressed because it was barred by time. The termination of the applicant ~~was~~ occurred in October 1984 and there is no credible material to show that representations have since been sent to the respondents. The only point pressed by the applicant is that the respondents should be directed to consider the applicant, if ^{he} falls within the rules, as a fresh casual labour. We are inclined to grant the second relief and we therefore direct the respondents to consider the applicant, if he can be considered in accordance with rules, for appointment as a fresh casual labour. With this direction, the O.A is disposed of. M.P for condonation of delay also stands disposed of.

(P.P. SRIVASTAVA)
MEMBER (A)

(M.S.DESHPANDE)
VICE-CHAIRMAN

J*